

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA  
UNSTARRED QUESTION NO. 1480**

**TO BE ANSWERED ON 31.07.2024**

**REGULATION OF OTT PLATFORMS**

**1480. Shri Mahendra Singh Solanky:**

**Dr. Vinod Kumar Bind:**

**Dr. Byreddy Shabari:**

**Shri Pratap Chandra Sarangi::**

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

**(a) whether the Government has taken any steps to curb child nudity and obscene content on OTT platforms;**

**(b) if so, the details thereof;**

**(c) whether the Government feels that the content shown on OTT platforms should be monitored to prevent obscenity and vulgarity in the name of entertainment; and**

**(d) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE FOR INFORMATION AND BROADCASTING &  
PARLIAMENTARY AFFAIRS**

**(DR. L. MURUGAN):**

**(a) to (d):- The Government has notified the Information Technology (Intermediary Guidelines and Digital Media, Ethics Code) Rules, 2021 on 25.02.2021 under IT Act, 2000. Part-III of the rules provides for a Code of Ethics for digital news publishers and publishers of online curated content (OTT platforms). The Code of Ethics provides that the OTT platforms will not transmit any content which is prohibited by law for the time being in force and to undertake age-based self classification of content, based on general guidelines provided in the Schedule to the Rules, along with adequate safeguards for restricting age-inappropriate content for children with adequate access control measures.**

**In March 2024, the Ministry of Information and Broadcasting has taken action and blocked 18 OTT platforms for publishing obscene and vulgar content under the provisions of section 79(3)(b) of IT Act, 2000.**

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